

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.2890
ANSWERED ON 12TH DECEMBER, 2024**

CASHLESS TREATMENT

2890. MS IQRA CHOUDHARY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of States in which the scheme for cashless treatment for road crash victims has been implemented as on December 2024;**
- (b) the number of road crash victims who have received cashless treatment under the scheme;**
- (c) whether the Government plans to expand the scheme to all the States including Uttar Pradesh; and**
- (d) if so, the timeline for implementation of the scheme and if not, the reasons therefor?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) In line with its commitment to reduce fatalities due to road accidents and the legal mandate under section 162 of the Motor Vehicles Act, 1988, Government is formulating a scheme to provide cashless treatment to the victims of road accidents caused by the use of motor vehicles. Government in the Ministry of Road Transport and Highways (MoRTH), along with National Health Authority (NHA), has**

implemented pilot programs for providing cashless treatment to victims of road accidents in the Union Territories of Chandigarh and Puducherry and States of Assam, Haryana, Punjab and Uttarakhand.

(b) As on 7th December 2024, cashless treatment has been provided under pilot program to 2,183 victims of road accidents.

(c) &(d) The ongoing pilot program under implementation is aimed at further strengthening the scheme through on-ground validation and assessment in collaboration with all stakeholders, while also ensuring operational readiness of States/Union Territories for pan India launch of the Scheme.

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